

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.3296/2023

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court of Judicature at Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 15429/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Brijender Chahar, Sr. Adv.

Mr. Nagendra Singh, Adv.

Ms. Akansha, Adv.

Mr. Naman Raj Singh, Adv.

Mr. Akash Choudhary, Adv.

Mr. K.k. Sharma, Adv.

Mr. Sandeep Kumar, Adv.

Mr. Mukesh Kumar, Adv.

For M/s.V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Rajat Singh, AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. Sarthak Chandra, Adv.

Mr. Arun Pratap Singh Rajawat, Adv.

Mr. Sunny Choudhary, AOR

Mr. Manoj Kumar, Adv.

Mr. Mayur Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Senior counsel for the petitioner seeks time to file rejoinder affidavit, which is granted.
2. List the matter on 10-01-2024.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)

